

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

O.A. No. 3308/2014

This the 8th day of August, 2018

HON'BLE MR. PRADEEP KUMAR, MEMBER (A)

Shri Ramesh Chander, Aged 51 years
S/o Shri Joga Ram
Saffaiwala, Under Sanitary Inspector,
Northern Railway,
New Delhi. Applicant

(By Advocate: Shri H.K. Bajpayee for Mrs. Meenu Mainee)

Versus

Union of India
Through :

1. The General Manager,
Northern Railway,
Baroda House,
New Delhi.
2. The Divisional Railway Manager,
Northern Railway,
State Entry Road,
New Delhi. ... Respondents.

(By Advocate: Shri Subodh Kaushik for Shri A.K.Srivastava)

ORDER (ORAL)

The Learned proxy for the applicant appears and submits that the wife of the applicant underwent family planning operation on 27.06.1988 in Civil Hospital, Panipat. He further states that the Govt. employees are entitled to the benefit of one

increment on account of this family planning operation, in accordance with the rules. It is the plea of the applicant that he made a representation on 15.02.2004 (as per Annexure A-3) to the respondents for the said increment which is also submitted along with the OA, but the same has not been granted so far. Hence, the present OA.

2. The respondents have brought out in their counter that as per available record, no corresponding request of the employee for grant of this additional increment is available as per service record entry. They further submitted that the application is time barred under provision of section 20 and 21 of Administrative Tribunal Act, 1985.

3. It is seen from the rejoinder that nothing substantial, to rebut the averments made by the respondents, has been said by the applicant.

4. In view of the above circumstances, the OA does not sustain and is dismissed being devoid of merit and being time barred.

(Pradeep Kumar)
Member (A)

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